

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2213
ANSWERED ON – 11/03/2026

**MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT,
2007**

2213. # DR. RADHA MOHAN DAS AGRAWAL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases filed under Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in various States of the country under Clauses A, B and C of Subsection 1 of Section 5 of the Act and the type and number of directions issued in these cases; and
- (b) the extent to which compliance with the directions was ensured?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) & (b) As per the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, the States/Union Territories (UTs) are mandated to constitute Maintenance Tribunals and Appellate Tribunals. These Tribunals and Appellate Tribunals receive and dispose of applications for maintenance filed by senior citizens. The data/details of such applications are not maintained centrally in this Department.
